

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

84

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Miscellaneous Application No.205/94 in

Dated:- 5 MAY 1994

APPLICATION NUMBER: 240 of 1993.

APPLICANTS:

Smt. B. Bhuvaneshwari and 12 Others v/s. Chief General Manager (Posts),
To. Bangalore and Others.

RESPONDENTS:

1. Dr. M. S. Nagaraja, Advocate, No. 11,
Second Floor, First Cross,
Sujatha Complex, Gandhinagar,
Bangalore-9.
2. The Post Master General (Staff),
Karnataka Region, Bangalore-560 001.
3. Sri. G. Shanthappa, Addl. C. G. S. C.,
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 21-04-1994.

Issued on

6/5/94

of
18

R. Shanmugas
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

In the Central Administrative Tribunal
 Bangalore Bench,
 Bangalore

— 7 —

ORDER SHEET

Application No. 240 of 1989 B

Applicant

Smt. B. Bhuvaneswari and
 2 others

Advocate for Applicant

Dr. M. S. Nagarkar

Respondent

Chief General Manager (Post)
 Bangalore and others

Advocate for Respondent

Shri G. Shanthappa

Date	Office Notes	Orders of Tribunal
		<p><u>ORDERS OF THE 205/94</u></p> <p>ANV (HJ) / TVR (L.) 21.4.94</p> <p>Heard Shri G. Shanthappa for the respondents in He submits that the case is being adjourned for implementation of the directions for which he seeks further extension of time for four more months. Dr. Nagarkar objects to the same and contends that the order should be implemented forthwith. Because the respondents could not comply with the orders of the Tribunal within two months extended to them earlier, two more months' time from 16.4.94 is granted to respondents to comply with the directions of this Tribunal.</p> <p style="text-align: right;">Prima facie Shri M. (A) S. Shankar M. (J)</p>

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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,

Miscellaneous Application No. 107/94 in Bangalore-38.

Dated: 9 MAR 1994

APPLICATION NO(s) 240/93 and 286 to 297 /1993.

APPLICANTS:

Smt. B. Bhuvaneshwari and v/s. Chief General Manager,
twelve Others. Posts, Bangalore and others.
T.O.

1. Dr. M. S. Nagaraja, Advocate,
No. 11, Second Floor, 1st Cross,
Sujatha Complex, Gandhinagar,
Bangalore-9.
2. Sri. G. Shanthappa, ADDL. CGSC,
High Court Bldg, Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 07-03-1994.

Issued
9/3/94

gm*

ofc

S. Shaukar 9/3
Jr. DEPUTY REGISTRAR
JUDICIAL BRANCHES.

5-81

In the Central Administrative Tribunal
Bangalore Bench

Smt. B. Bhuvaneshwari & 120 others vs Chief General Manager (Posts)

Application No. 240/93 of 199

ORDER SHEET (contd)

Date	Office Notes	Orders of Tribunal
		<p><u>ORDERS ON MA 107/94</u></p> <p>VR (MA) / <u>ANV (MJ)</u> 7.3.94</p> <p>Heard the respondents in MA 107/94 who have sought extension of time by six months from 19.2.94 to comply with the directions of this Tribunal. The time sought for compliance is too long and a period of two months would be sufficient to comply with the directions, for the reasons mentioned in MA 107/94. Accordingly, time is extended by a further period of two months from 19.2.94.</p> <p style="text-align: center;">Sd- M(J) 7/3/94</p> <p style="text-align: right;">Sd- 7/3/94 M(A)</p> <p style="text-align: center;">TRUE COPY</p> <p style="text-align: center;">Se Shashikumar SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE 9/3</p>

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

B-650

71
Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560038.

Dated: 14 OCT 1993

APPLICATION NO(S) 240 of 1993 and 286 to 297 of 1993.

APPLICANTS: Smt. B. Bhuganeshwari and (12) Others. v/s. RESPONDENTS Chief General Manager, Posts, Bangalore and Others.

TO.

1. Dr. M. S. Nagaraja,
Advocate No. 11,
Second Floor,
First Cross,
Sujatha Complex,
Gandhinagar,
Bangalore-9.
2. The Chief Post Master General (Staff),
Karnataka Circle, Bangalore-560 001.
3. Sri. G. Shanthappa,
Central Govt. Standing Counsel,
High Court Building, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on 07-10-1993.

For R. S. R. S.
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE

DATED THIS THE SEVENTH DAY OF OCTOBER 1993

Present:

Hon'ble Shri S. Gurusankaran ... Member (A)
Hon'ble Shri A.N. Vujjanaradhy ... Member (J)

APPLICATION NO. 240/93 &
286 to 297/1993

1. Smt. B. Bhuvaneshwari,
Aged about 44 years,
W/o late D. Ramachandra,
Postal Assistant,
Office of the Deputy
Director of Accounts,
Bangalore G.P.O.,
Bangalore - 560001.
2. Smt. Jayamma,
Aged about 50 years,
W/o late C. Krishnaswamy,
Group 'D' Bangalore GPO,
Bangalore - 560001.
3. Smt. Vijaykumari,
aged about 32 years,
W/o late V. Rajanna,
Group 'D' Bangalore GPO,
Bangalore - 560001.
4. Smt. Shanthamma,
aged about 25 years,
W/o late V. Devaraju,
Group 'D' Bangalore GPO,
Bangalore - 560001.
5. Smt. J. Mary Margaret,
Aged about 38 years,
W/o late Dorai,
Group 'D' GPO,
Bangalore - 560001.
6. Smt. Gifta Lalitha Kumari Mandal,
aged 43 years,
W/o late Lak Mandal,
Group 'D' Bangalore GPO,
Bangalore - 560001.



7. Smt. Fathimabi,
aged 43 years,
W/o late Mohd. Yacoob,
Group 'D', Bangalore GPO,
Bangalore - 560001.
8. Smt. Jamuna Nagarajan,
aged about 58 years,
Wife of late Nagarajan,
Office of the Dy. Director
of Accounts, GPO Bangalore.
9. Smt. Umavatni,
Aged about 39 years,
W/o late Krishnamurtney,
Group 'D' Bangalore G.P.O.
Bangalore - 560001.
10. Smt. Ashwathamma,
aged about 44 years,
W/o late Nagendraswamy,
Group 'D' GPO,
Bangalore - 560001.
11. Smt. T.S. Vimala,
Aged 40 years,
W/o late L. Kannan,
Post Women, GPO,
Bangalore - 560001.
12. Smt. Sakka,
Aged about 33 years,
W/o late Muniswamy,
Group 'D' GPO Bangalore,
Bangalore - 560001.
13. Smt. Shashila,
Major,
W/o late F. Arul,
Group 'D',
Bension Town Post Office,
Bangalore. Applicants

(Shashi Dr. M.S. Nagaraja, Advocate)

VS.

1. The Chief General Manager (Posts),
Bangalore.
2. The Deputy Director of Accounts,
General Post Office,
Bangalore - 560001.

...3/-

3. Union of India,
Represented by the
Secretary to Government,
Ministry of Communication,
Sanchar Bhavan,
New Delhi - 110002.

4. The Secretary to Government,
Ministry of Finance,
Government of India,
New Delhi.

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... Respondents.

(Shri G. Shantappa, Advocate)

This application, having come up before this Tribunal today for orders, Hon'ble Shri S. Gurusankaran, Member (A) made the following:

O R D E R

These applications have been filed by a batch of 13 widows, out of whom, except the 1st applicant in OA 240, the rest 12 were given employment on compassionate grounds on their husbands' dying in harness. Even though neither the application nor the reply filed by the respondents brings out this fact, it was clarified at the bar by the learned standing government counsel that the applicant No.1 was employed in 1971 on her own merit and her husband died thereafter. All these applicants are aggrieved by the fact that they are being denied dearness relief on the family pension amount sanctioned to them and have therefore prayed for declaring the Rule 55 (A) (ii) of the CCS Rules, 1972 as null and void being violative of article 14 and 16 of the Constitution of India and directing the respondents to pay the dearness relief on the family pension they have drawn from the dates of their appointment at

...4/-

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the prescribed rates as paid to others, who are not re-employed and to continue to pay dearness pay at the prescribed rates.

2. The respondents have filed the reply contesting these applications.

3. We have heard Dr. M.S. Nagaraj for the applicants and Shri G. Shantappa for the respondents and carefully perused the rules and case-laws quoted.

4. Dr. Nagaraja drew our attention to the judgement of the Madras bench of this Tribunal in the case of Ms. Meena Subramaniam vs. Union of India in OA No. 801/91 decided on 31.1.92 (Annexure A-2) and submitted that the Madras bench had declared that the sub-clause (ii) of 55 (A) is not sustainable, since it is in contradiction to sub-clause (i) which defines the nature of dearness relief. He also argued that if dearness relief is not paid to the applicants, they will get a diminished pension and pension amount cannot be diminished indirectly. He also pointed out that in the result, the Madras bench had given the relief to the applicants in OA 801/91 and directed the respondents to continue to pay dearness relief on pension.

5. Shri G. Shantappa, learned government standing counsel appearing for the respondents pointed out that Rule 55 (A) (ii) is not discriminatory. In the case of couples, who are both employed, both are entitled for pay and dearness allowance, since they are working against two distinct posts. However, when only one of the spouse is alive and employed either on his/ her

being selected in the normal course or in case he/ she is employed on compassionate ground the concerned family pensioner is occupying only one post and as such it would not be correct to pay dearness relief on the family pension as well as dearness allowance on the salary being paid to the employed/ re-employed family pensioner, While the established fact that dearness relief on pension is being sanctioned to supplement the decreasing purchasing power of the pensioners/ family pensioners just like the dearness allowance being paid on salary, Shri G. Shantappa still stressed the fact that no person can get dearness relief and dearness allowance at the same time. He also submitted that for this very reason that Rule 55 (A) (ii) was introduced and as per sub-clause (ii) the dearness relief to the widows, who are being employed on compassionate grounds is being denied while paying full dearness allowance on their pay. The learned counsel for the respondents also referred the case of Ibrahim Khan vs. Union of India reported in (1989) 9 ATC 901.

6. We have heard both the parties and perused the relevant rules and the case laws cited by the parties.

We find that in Ibrahim Khan's case the question involved was the granting of dearness relief on the pension in case of retired army pensioners reemployed in civil service, whereas in the present cases, the applicants are the widows who are only drawing family pension and who are given employment on compassionate grounds on the death of their husbands in harness and hence

distinguishable. In the case of civilian reemployed pensioners, as distinct from retired ~~army~~ pensioners reemployed in civil service, while no dearness relief is sanctioned on the pension amount, the pay is fixed as per rules after deducting the pension amount, but Dearness Allowance is paid on the basic pay allowed i.e. the actual pay plus pension amount. Thus, it cannot be said that the reemployed pensioners are not getting Dearness Relief on pension. We observe that the Madras bench of this Tribunal in OA 801/91 have discussed at length the rule position and given a finding that sub-clause (ii) of Rule 25 (a) is not sustainable, since it is contradictory to sub-clause (i) which defines the nature of Dearness Relief. In our view, the applicants, who are widows and who have been employed on compassionate grounds on the death of their husbands dying in harness cannot be classified as re-employed pensioners to be governed by sub-clause (ii) of Rule 55 (A). It is clear from the submission made by the counsel for the respondents wherein he had referred to both the husband and wife being employed and the wife being paid only family pension without dearness relief on the death of her husband. In such ^a case definitely the widow cannot be said to have been reemployed or even employed on compassionate ground, since she had secured the government employment on her own and was working as such and drawing separate dearness allowance on her pay, even when the husband was working in a government office

and was drawing pay and dearness allowance. In view of this we hold that the respondents cannot bring into play sub-rule (ii) of Rule 55 (A) to deny the dearness relief on family pension to the widows like the applicants, since they have not been reemployed.

7. However, we still find that Rule 55 (A) (i) itself mentions that the relief may be granted subject to such conditions as specified by the central government from time to time. This definitely gives the power to the central government to specify from time to time certain conditions. For instance, they may direct that for various economic reasons that relief being granted on family pension/ pension beyond certain percentage will be given in the form of National Savings Certificates or be held as deposits etc. We are of the opinion that only such conditions, which do not distinguish one family pensioner from another simply on the ground that one of them has been given on compassionate ground on the death of their spouse dying in harness. Even though, it is not statutory to give employment on compassionate ground, once the government elects to do so and the employee does full work, he has to be paid full pay and dearness allowance for the same. This cannot in any way go to affect the dearness relief on family pension. With reference to our query, both the parties confirm that these applicants are receiving full pay and dearness allowance on their pay. Thus, it is very clear that they are not reemployed pensioners because in such a case their pay would have been fixed after decuting the pension amount.

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8. From the facts given above, it is seen that except for 5 or 6 persons, the rest of them were employed quite a few years back. If they have been denied relief on family pension from the date of their appointment, they should have approached the proper legal forum well in time without waiting for all these years. In fact, as far as the representation is concerned, we find enclosed only one representation dated 2.6.92 from the first applicant. In view of this, even though pension is a right accrued, we restrict the payment of arrears to three years prior to the date of filing of this application. Neither the applicants nor the respondents could clarify as to whether all the applicants were paid dearness relief on pension for some time and then it was stopped. However, it is for the respondents to verify these facts and to grant the relief only to that period subject to three years from the date of filing of these applications.

9. In the result, we allow these applications partly and direct the respondents to pay dearness relief on family pension as due at the prescribed rates for three years prior to the date of filing of these applications subject to the verification of the fact that during this period they have not already been paid dearness relief for any period. The respondents are directed to pay the arrears within four months from the date of receipt of a copy of this order. The respondents are also directed to continue to pay dearness relief on family pension. No costs.

TRUE COPY

Sd-
Member (J) 7/10/93

TCV

SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

Sd-
Member (A)

7/10/93

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

58

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560038.

Dated: 14 OCT 1993

APPLICATION NO(S) 240 of 1993 and 286 to 297 of 1993.

APPLICANTS: Smt. B. Bhuganeshwari and (12) Others. RESPONDENTS: Chief General Manager, Posts, Bangalore and Others.

TO.

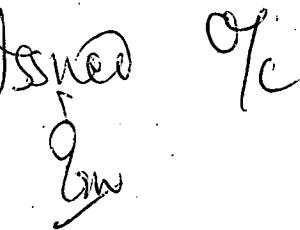
1. Dr. M. S. Nagaraja,
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Bangalore-9.
2. The Chief Post Master General (Staff),
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3. Sri. G. Shanthappa,
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TO DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

Issued 
O/C
LW

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE

59

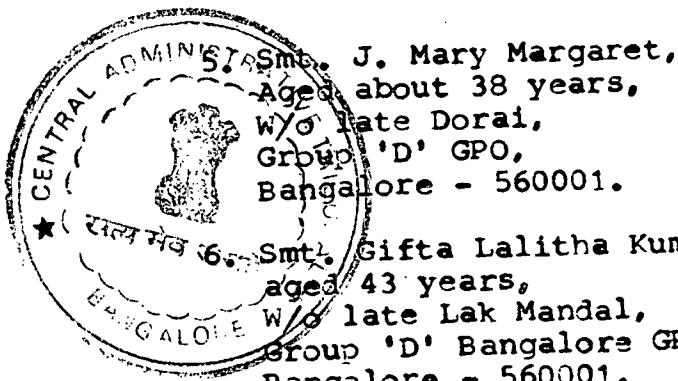
DATED THIS THE SEVENTH DAY OF OCTOBER 1993

Present:

Hon'ble Shri S. Gurusankaran ... Member (A)
Hon'ble Shri A.N. Vujjanaradhy ... Member (J)

APPLICATION NO. 240/93 &
286 to 297/1993

1. Smt. B. Bhuvaneshwari,
Aged about 44 years,
W/o late D. Ramachandra,
Postal Assistant,
Office of the Deputy
Director of Accounts,
Bangalore G.P.O.,
Bangalore - 560001.
2. Smt. Jayamma,
Aged about 50 years,
W/o late C. Krishnaswamy,
Group 'D' Bangalore GPO,
Bangalore - 560001.
3. Smt. Vijaykumari,
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W/o late V. Rajanna,
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Bangalore - 560001.
4. Smt. Shanthamma,
aged about 25 years,
W/o late V. Devaraju,
Group 'D' Bangalore GPO,
Bangalore - 560001.



5. Smt. J. Mary Margaret,
Aged about 38 years,
W/o late Dorai,
Group 'D' GPO,
Bangalore - 560001.

6. Smt. Gifta Lalitha Kumari Mandal,
aged 43 years,
W/o late Lak Mandal,
Group 'D' Bangalore GPO,
Bangalore - 560001.

7. Smt. Fathimabi,
aged 43 years,
W/o late Mohd. Yacoob,
Group 'D', Bangalore GPO,
Bangalore - 560001.
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aged about 58 years,
Wife of late Nagarajan,
Office of the Dy. Director
of Accounts, GPO Bangalore.
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Bangalore - 560001.
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Aged 40 years,
W/o late L. Kannan,
Post Women, GPO,
Bangalore - 560001.
12. Smt. Sakka,
Aged about 33 years,
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Group 'D' GPO Bangalore,
Bangalore - 560001.
13. Smt. Shashila,
Major,
W/o late F. Arul,
Group 'D',
Bension Town Post Office,
Bangalore. Applicants

(~~Shri~~ Dr. M.S. Nagaraja, Advocate)

Vs.

1. The Chief General Manager (Posts),
Bangalore.
2. The Deputy Director of Accounts,
General Post Office,
Bangalore - 560001.

...3/-

3. Union of India,
Represented by the
Secretary to Government,
Ministry of Communication,
Sanchar Bhavan,
New Delhi - 110002.

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4. The Secretary to Government,
Ministry of Finance,
Government of India,
New Delhi. ... Respondents.

(Shri G. Shantappa, Advocate)

This application, having come up before this Tribunal today for orders, Hon'ble Shri S. Gurusankaran, Member (A) made the following:

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...4/-

the prescribed rates as paid to others, who are not re-employed and to continue to pay dearness pay at the prescribed rates.

2. The respondents have filed the reply contesting these applications.

3. We have heard Dr. M.S. Nagaraj for the applicants and Shri G. Shantappa for the respondents and carefully perused the rules and case-laws quoted.

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being selected in the normal course or in case he/ she is employed on compassionate ground the concerned family pensioner is occupying only one post and as such it would not be correct to pay dearness relief on the family pension as well as dearness allowance on the salary being paid to the employed/ re-employed family pensioner, While the established fact that dearness relief on pension is being sanctioned to supplement the decreasing purchasing power of the pensioners/ family pensioners just like the dearness allowance being paid on salary, Shri G. Shantappa still stressed the fact that no person can get dearness relief and dearness allowance at the same time. He also submitted that for this very reason that Rule 55 (A) (ii) was introduced and as per sub-clause (ii) the dearness relief to the widows, who are being employed on compassionate grounds is being denied while paying full dearness allowance on their pay. The learned counsel for the respondents also referred the case of Ibrahim Khan vs. Union of India reported in (1989) 9 ATC 901.

6. We have heard both the parties and perused the relevant rules and the case laws cited by the parties.

We find that in Ibrahim Khan's case the question involved was the granting of dearness relief on the pension in case of retired army pensioners reemployed in civil service, whereas in the present cases, the applicants are the widows who are only drawing family pension and who are given employment on compassionate grounds on the death of their husbands in harness and hence

distinguishable. In the case of civilian reemployed pensioners, as distinct from retired pensioners reemployed in civil service, while no dearness relief is sanctioned on the pension amount, the pay is fixed as per rules after deducting the pension amount, but Dearness Allowance is paid on the basic pay allowed i.e. the actual pay plus pension amount. Thus, it cannot be said that the reemployed pensioners are not getting Dearness Relief on pension. We observe that the Madras bench of this Tribunal in OA 801/91 have discussed at length the rule position and given a finding that sub-clause (ii) of Rule 25 (a) is not sustainable, since it is contradictory to sub-clause (i) which defines the nature of Dearness Relief. In our view, the applicants, who are widows and who have been employed on compassionate grounds on the death of their husbands dying in harness cannot be classified as re-employed pensioners to be governed by sub-clause (ii) of Rule 55 (A). It is clear from the submission made by the counsel for the respondents wherein he had referred to both the husband and wife being employed and the wife being paid only family pension without dearness relief on the death of her husband. In such a case definitely the widow cannot be said to have been reemployed or even employed on compassionate ground, since she had secured the government employment on her own and was working as such and drawing separate dearness allowance on her pay, even when the husband was working in a government office

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and was drawing pay and dearness allowance. In view of this we hold that the respondents cannot bring into play sub-rule (ii) of Rule 55 (A) to deny the dearness relief on family pension to the widows like the applicants, since they have not been reemployed.

7. However, we still find that Rule 55 (A) (i) itself mentions that the relief may be granted subject to such conditions as specified by the central government from time to time. This definitely gives the power to the central government to specify from time to time certain conditions. For instance, they may direct that for various economic reasons that relief being granted on family pension/ pension beyond certain percentage will be given in the form of National Savings Certificates or be held as deposits etc. We are of the opinion that only such conditions, which do not distinguish one family pensioner from another simply on the ground that one of them has been given on compassionate ground on the death of their spouse dying in harness. Even though, it is not statutory to give employment on compassionate ground, once the government elects to do so and the employee does full work, he has to be paid full pay and dearness allowance for the same. This cannot in any way go to affect the dearness relief on family pension. With reference to our query, both the parties confirm that these applicants are receiving full pay and dearness allowance on their pay. Thus, it is very clear that they are not reemployed pensioners because in such a case their pay would have been fixed after decuting the pension amount.

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9. In the result, we allow these applications partly and direct the respondents to pay dearness relief on family pension as due at the prescribed rates for three years prior to the date of filing of these applications subject to the verification of the fact that during this period they have not already been paid dearness relief for any period. The respondents are directed to pay the arrears within four months from the date of receipt of a copy of this order. The respondents are also directed to continue to pay dearness relief on family pension. No costs.

TRUE COPY

Sd/- Member (J) 7/10/92 *Signature*

Sd/- Member (A) 7/10/93

TCV

SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

67
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 038.

Dated: 14 OCT 1993

To

1. Sri. Sangeev Malhotra,
All India Services
Law Journal, No.22,
Tagore Park,
Near Model Town,
DELHI - 110 009.
2. M/s. Administrative Tribunal
Reporter, No.90,
Bhagat Singh Market,
New Delhi- 110 001.
3. The Editor,
Administrative Tribunal Cases,
C/o. Eastern Book Company,
No.34, Lalbagh,
Lucknow - 226 001.
4. The Editor,
Administrative Tribunal Law
Times, 5335, Jawahar Nagar,
Kolhapur Road,
Delhi - 110 007.
5. M/s. Services Law
Reporter, No.108,
Sector 27-A,
Chandigarh.
6. The Chief Editor,
Weekly Law Notes,
Khande Falsa,
Jodhpur.
Rajasthan.
7. The Dy. Secretary,
Indian Law Academy,
Rajajipuram,
Lucknow-226 017.
8. The Administrative Tribunals
Judgements, No.3857, Sector-32-D,
Chandigarh-160047.
9. The Manager, Swamys Publishers(P)
ltd., PB No.2468, NO.164, R.K. Mutt
Road, Raja Annamalaiipuram,
'Sandhya Mansions', Madras-600028.

Sir,

I am directed to forward herewith a copy each of the undermentioned Orders passed by a Bench of this Tribunal with a request for publication in the journals.

APPLICATIONS NO.

DATE OF THE ORDER.

1. Original Applications No.240 of 1993
and 286 to 297 of 1993..... Dated: Seventh October, 1993.

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Yours faithfully,


for DEPUTY REGISTRAR
JUDICIAL BRANCH

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Copy with enclosures forwarded for information to:

1. The Registrar, Central Administrative Tribunal, Principal Bench, Faridkot House, Copernicus Marg, New Delhi- 110 001.
2. The Registrar, Central Administrative Tribunal, Tamil Nadu Text Book Society Building, D.P.I. Compound, Nungambakkam, College Road, Madras-600 006.
3. The Registrar, Central Administrative Tribunal, C.G.O. Complex, 234/4, A.J.C. Bose Road, Nizam Palace, Calcutta-700 020.
4. The Registrar, Central Administrative Tribunal, Gulistan Building, 4th Floor Near Bombay Gymkhana, Opp: B.M.C. ENT Hospital, Prescot Road, Fort, Bombay-400001.
5. The Registrar, Central Administrative Tribunal, S.C.O.102/103, Sector 34-A, Chandigarh-22.
6. The Registrar, Central Administrative Tribunal, 23-A, Post Bag No.013, Thorn Hill Road, Almabad-211001.
7. The Registrar, Central Administrative Tribunal, Rajgarh Road, Bhangagarh, P.B.No.58, GPO, Guwahati-781005.
8. The Registrar, Central Administrative Tribunal, Kandamkulathil Towers, 5th&6th Floor, Opp: Maharaja College, M.G.Road, Ernakulam, Cochin-682001.
9. The Registrar, Central Administrative Tribunal, Caravas Complex, 15, Civil Lines, Jabalpur-482001(MP).
10. The Registrar, Central Administrative Tribunal, Sri Krishna Nagar, Patna-800 001(Bihar).
11. The Registrar, Central Administrative Tribunal, No.5-10-193, First Floor, H.A.C.A. Bhawan, Opp: Public Gardens, Hyderabad-500 004.
12. The Registrar, Central Administrative Tribunal, Fifth Floor, B.D. Patel House, Near Sardar Patel Colony, Navjivan Post, Naranpura, Ahmedabad-380044.
13. The Registrar, Central Administrative Tribunal, Fourth Floor, Rajaswa Bhawan, Cuttack-753002.
14. The Registrar, Central Administrative Tribunal, No.69, Paota, Post Box No.619, Jodhpur-342006(Rajasthan).
15. The Registrar, Central Administrative Tribunal, C-42, Civil Lines, Bhat Vatika, Jaipur.
16. The Registrar, Central Administrative Tribunal, No.2, Moti Mahal, Rana Pratap Marg, Lucknow.

for *Deputy Registrar*
DEPUTY REGISTRAR.
(JUDICIAL BRANCH)